

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :—

(i) S.O. 208 (E) published in Gazette of India dated the 27th March 1984 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills Hubli, Karnataka beyond five years.

(ii) S. O. (E) published in Gazette of India dated the 27th March, 1984 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.

[Placed in Library. See No. LT-2819/84]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta for the year 1982-83.

(ii) Annual report of the Cycle Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. (LT-8220/84)]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1982-83, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act 1956.

(ii) A statement regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1982-83.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-8221/84]

Review on all working of and Annual Report of USCO Stanton Pipe and Foundry Co. Ltd. Calcutta for the year ended 31st March, 1983 and statement for delay in laying the papers.

THE MINISTER OF STATE IN
THE MINISTRY OF ENERGY (SHRI
ARIF MOHAMMAD KHAN) on behalf
of SHRI N.K.P. Salve :

I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the IISCO Stanton pipe and Foundry Company Limited, Calcutta, for the year ended the 31st March 1983.

(ii) Annual Report of the IISCO Stanton pipe and Foundry Company Limited, Calcutta, for the year ended the 31st March, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library, See No. LT-8222/84]

Payment of Arrears of Pension (Nomination) (Amendment) Rules 1984

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBHAIAH): I beg to lay on the Table a copy of Payment of Arrears of Pension (Nomination) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 789 in Gazette of India dated the 17th March, 1984, under section 16 of the Pensions Act, 1871.

[Placed in Library. See No. LT-8123/84]

Review on the working of and Annual Report of the Electronics Trade and Technology Development Corporation Ltd. New Delhi for 1982-83.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1982-83.

(2) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-8224/84]

12.28 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Government of Union Territories (Amendment) Bill 1984, which has been passed by the Rajya Sabha at its sitting held on 24th April, 1984.”

UNION TERRITORIES (AMENDMENT) BILL

(As passed by Rajya Sabha)

SECRETARY GENERAL : Sir, I lay on the Table of the House the Government of Union Territories (Amendment) Bill, 1984, as passed by Rajya Sabha.

MR. SPEAKER : Did not ask you before reading that latter ?

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : (Calcutta South) She has created a bad precedent. This is the contempt of the House. She is guilty